

[Sh. V.S. Vijayaraghavan]

coming more and more backward. The tax holiday scheme announced in the Budget speech by the hon. Finance Minister should be extended to the State of Kerala also. Such a step will give an impetus to private capital investment and thus will ensure the industrial development of the State.

**(ii) Need to initiate Accelerated Rural water supply scheme and Urban water supply and Management scheme in Bolangir district, Orissa**

[English]

SHRI SARAT CHANDRA PATTANAYAK (Bolangir): Sir, I wish to raise the following matter under Rule 377.

Sir, the people of Bolangir Parliamentary constituency in Orissa depend on the rivers and village ponds for drinking water. Due to erratic rainfall, the streams dry up and people as well as animals are left to nature's mercy for survival. The ground water level in this region is inaccessible and due to lack of any initiatives, the area is the worst sufferer in respect of drinking water.

I, therefore, request the Central Government to initiate Accelerated Rural Water Supply Scheme (ARWSS) in the blocks of Bolangir district and Urban Water Supply and Management Scheme in towns of the Bolangir district to early.

**(iii) Need to direct the Government of Orissa to present the country of liquor in scheduled Areas of Orissa**

SHRI K. PRADHANI (Nowrangpur): Sir, I wish to raise the following matter under Rule 377.

As per article 47 of the Constitution of India there is a provision to implement prohibition in the country to raise the level of nutrition and improve the health conditions of the people. This Article is more relevant in case of tribals who are the worst affected people in the country due to their acute

poverty and ill-health. The State Governments and the Government of India are unanimous that the use of country liquor by the tribals have caused the degradation of the economy of the tribals as it is proved that it is a serious health hazard. The Committee on the Welfare of Scheduled Castes and Scheduled Tribes recommended to Ministry of Welfare to discontinue sale of country liquor on the revenue consideration as an accepted policy of both Government of India and State Government. But the State Government of Orissa have taken up the country liquor business in large scale in Scheduled Areas in defiance of the instructions issued by the Ministry of welfare at the cost of the tribals.

I, therefore, urge upon the Central Government to direct the Government of Orissa to take immediate steps to prevent the sale of country liquor in these areas.

**(iv) Need to set up statutory Development Boards for Vidarbha Harathwada and Konkan regions in Maharashtra.**

SHRI RAM NAIK (Bombay North): Sir, I wish to raise the following matter under Rule 377.

There is long outstanding demand from the people of Maharashtra that in order to have balanced economic development of different backward regions of Maharashtra State, separate Development Boards should be constituted. Accordingly the Maharashtra State Legislature have unanimously passed resolution to have Development Boards for Vidarbha, Marathwada and Konkan regions. The State Government have forwarded these proposals to the Government of India. The State Government of Maharashtra along with MPs from Maharashtra have also discussed this issue with the Minister of Home Affairs and the Prime Minister.

The Constitution of India provides for establishment of Statutory Development Boards for Vidarbha, Marathwada and the rest of Maharashtra as per Article 371 (2).

In spite of the provisions of the Constitution and also the unanimous demand by the Maharashtra State Legislature, the Union Government have not yet taken action for the formation of Statutory Development Boards. This has resulted in unrest in Maharashtra and demand for separate Vidarbha State has both voiced by the People. I, therefore, request that the Central Government should take immediate steps for fulfilling the demand of the people.

**(v) Need to order probe into the securing  
incident rail accidents**

SHRI DATTATRYA BANDARU (Secunderabad): There is a spurt in the railway accidents during the last few years. The frequency with which, the railway accidents have been accruing throughout the country is really mind-boggling. I would like to know what steps the Government have taken to improve the position.

About 13 accidents have occurred during the last ten months this in which about 160 passengers were killed and more than 475 were injured. The number of accidents was more in the State of Andhra Pradesh.

I therefore urge upon the Union Government to order thorough probe into the support of rail accidents and take remedial measures to instill confidence among the traveling public. I also demand that the ex-gratia amount paid to those killed be increased to Rs. 3 lakhs and Rs. 75, 000 to those who are injured.

**13.35 1/2 hrs.**

**PETITION RE. ENACTMENT OF  
CENTRAL LAW IMPOSING BAN ON  
COW SLAUGHTER**

[Translation]

SHRI LALIT ORAON (Lohardaga): Sir, I beg to move a petition regarding enactment of a Central Law imposing ban on cow slaughter, signed by Swami Jandaran Dev, Udaseen Ashram, Sidhi Ghat, Patna City, Patna (Bihar) and four other persons.

[English]

MR. SPEAKER: Now, the House stand adjourned to meet again at 2.30 p.m.

**13.36 hrs**

*The Lok Sabha then adjourned for Lunch  
till thirty minutes past Fourteen of the  
Clock*

*The Lok Sabha re-assembled after Lunch  
at thirty seven minutes past Fourteen of  
the Clock*

[MR. SPEAKER *in the Chair*]

**NATIONAL COMMISSION FOR BACK-  
WARD CLASSES BILL**

**As passed by Ra ya Sabha -Contd**

[English]

MR. SPEAKER: I have specially come to the Chamber to request you to see that this Bill is passed because you were not there on that day. We did not allow anything to go on and no discussions could take place. If you do not pass it today, then we cannot take up the Railway Budget and then we have to pass the State Budgets also.

Now, there are very long lists given to me by the whips. Are you really interested in putting up these names of Members?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): In order to pass this Bill today itself, we can rearrange the list. There will not be any problem in it.

MR. SPEAKER: One or two Members can speak.

SHRI MUKUL WASNIK: We can do that

MR. SPEAKER: Thank you Mr. Ram